

F. No. 296/4/2018- CX-9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs

New Delhi, dated 24.09.2018

Office Memorandum

Subject:-Weekly Report in respect of important developments in CBIC for the week –17.09.18 to 21.09.18 reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week –17.09.18 to 21.09.18.

1. Legislative Changes:-

- Notification No. 62/2018-Cus dated 17-09-2018 issued to further amend the third proviso to the Notification. No. 50/2017-Customs, dated the 30th June, 2017 and to delay implementation of the retaliatory duties till 2nd Nov 2018.
- Notification No. 63/2018-Cus dated 18.09.2018 issued to amend Customs Exemption Notifications No. 24/2015-Customs dated 08.04.2015 to align it with amendment in Foreign Trade Policy.
- Notification No. 23/2018-Central Tax (Rate) dated 20.09.2018 issued to insert explanation in an entry in Notification No. 12/2017-Central Tax (Rate) by exercising powers conferred under Section 11(3) of CGST Act, 2017.
- Notification No. 24/2018-Integrated Tax (Rate) dated 20.09.2018 issued to insert explanation in an entry in Notification No. 9/2017-Integrated Tax (Rate) by exercising powers conferred under Section 6(3) of IGST Act, 2017.
- Notification No. 23/2018-Union Territory Tax (Rate) dated 20.09.2018 issued to insert explanation in an entry in Notification No. 12/2017-Union Territory Tax (Rate) by exercising powers conferred under Section 8(3) of UTGST Act, 2017.

2. Any Circular:-

- Circular No. 33/2018-CusIV (N.T.) dated 19.09.2018 issued for sanction of pending IGST refund claims where the records have not been transmitted from the GSTN to DG (Systems).

(Hemambika R. Priya)
Commissioner(Coordination)

1. Chairman, CBIC
2. Member (GST)
3. Member (IT)
4. Member(CX, ST & Legal)
5. Member(Customs)
6. Member(Budget & Investigations)
7. Member(Admn)

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